

**GOVERNMENT OF INDIA  
COAL AND MINES  
LOK SABHA**

UNSTARRED QUESTION NO:4196  
ANSWERED ON:25.08.2004  
PRODUCTION AND IMPORT OF MARBLES AND DOLOMITES  
Singh Shri Dushyant

**Will the Minister of COAL AND MINES be pleased to state:**

- (a) the policy of the Government with regard to production and import of marbles and dolomites;
- (b) whether the Government of Rajasthan has made a submission to the Union Government in that regard; and (
- (c) if so, the steps taken to consider the same?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINES(DR. DASARI NARAYANA RAO)

(a): As per the National Mineral Policy 1993, the exploration and exploitation of all non-fuel and non-atomic minerals have been thrown open to private investment. All mineral concessions are granted by the State Governments. Only in respect of ten specified non-fuel and non-atomic minerals, prior approval of the Central Government is required for grant of mineral concessions under Mines and Minerals (Development & Regulation) Act, 1957. Dolomite is not among the ten specified minerals. As per section 3 (e) of the Mines and Minerals (Development & Regulation) Act, 1957, marble is a minor mineral and all powers to make rules and grant of mineral concessions for minor minerals falls within the jurisdiction of the respective State Governments.

The Department of Commerce has informed that import of rough marble blocks and slabs is placed under the restricted category and is subject to import licensing procedures. Dolomite s freely importable.

(b) & ( c ): State Government of Rajasthan has asked the Central Government (Ministry of Commerce and Industry) to continue the restrictions on the import of marble. Ministry of Coal and Mines has also asked Ministry of Commerce to continue these restrictions. At present the restrictions on import of marble continue.